

Central Administrative Tribunal
Principal Bench

O.A. No. 1404 of 1999
M.A. No. 1169 of 1999

New Delhi, dated this the 5th September, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. R.L. Malhotra,
S/o Shri R.D. Malhotra,
Supervisor (Pushto)
External Service Division,
All India Radio, Akashvani Bhawan,
Parliament Street,
New Delhi-110001.
2. Vinay Kumar Jain,
S/o late Shri Anand Sarup Jain,
Supervisor (Russian),
External Services Division,
AIR, Akashvani Bhawan,
Parliament Street, New Delhi.
3. Vijay Kumar,
S/o Shri S. Fotehdar,
Supervisor (Dari),
External Services Division, AIR,
Akashvani Bhawan, Parliament Street,
New Delhi-110001. .. Applicants

(Dr. Surat Singh)

Versus

1. Union of India through
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.
2. Director General of AIR,
Akashvani Bhawan, Parliament Street,
New Delhi.
3. Director,
External Services Division,
AIR, Akashvani Bhawan,
Parliament Street, New Delhi.
4. Dr. Jayant Kumar,
W/o late Shri S.N. Dass,
Chief Producer,
Staff Training Institute,
AIR, Kingsway Camp,
Delhi-110009.
5. H.C. Verma,
S/o Shri D.L. Verma,
Director of Programme,
Directorate General, AIR
New Delhi.

6. Smt. Karuna Srivastava,
D/o late Shri R.N. Sahai,
Director of Programme,
Directorate General, AIR,
New Delhi. . . Respondents

(By Advocate: Shri Q.F. Rehman,
proxy counsel for Shri S.Mohd. Arif)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicants seek inclusion of the post of Supervisor (External Services Division, All India Radio) held by them in the Indian Broadcasting (Programme) Service with all consequential benefits.

2. We have heard applicants' counsel Dr. Surat Singh and Respondents' proxy counsel Shri Rehman.

3. We note by order dated 6.1.97 (Ann. A-7) a proposal has been sent to Director General, All India Radio for inclusion of posts of Supervisors (Foreign Language) in the Indian Broadcasting (Programme) Service.

4. Applicants' counsel Dr. Surat Singh states that so far no decision has been taken upon the aforesaid proposal.

5. If so, respondents are directed to take a final decision on the aforesaid proposal in accordance with rules and instructions under intimation to applicants within three months from the date of receipt of a copy of this order.

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6. If applicants are aggrieved with the decision so taken, then after exhausting their departmental remedies available to them it will be open to them to agitate their grievance through appropriate original proceedings in accordance with law if so advised.

7. Dr. Singh has invited our attention to the interim order passed on 27.8.99 in this O.A. directing respondents that whatever promotions they made would be subject to the outcome of the O.A.

8. It is made clear that promotions made by Respondents after the aforesaid interim order dated 27.8.99 will be subject to the final decision taken by respondents on the proposal contained in Annexure A-7 letter dated 6.1.97.

9. In this connection the submissions made by applicant No.1 Shri R.L. Malhotra who was present in the Court ^{are noted} ~~stated~~ that applicants have been stagnating in the present position since 1982.

10. The O.A. stands disposed accordingly.
No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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